GUJARAT

Notification No. SRO 121 Dated 13th Feb, 1970
Published in the Gazette of India Dated 21 Feb, 1970.

S.R.O. 121 dt. 13th Feb, 1970—In exercise of the powers conferred by Section 3 of the Cantonments (Extension of Rent Control Laws) Act, 1957 (46 of 1957), the Central Government hereby extends to all the cantonments in the state of Gujarat the Bombay Rents, Hotel and Lodging House Rates Control Act, 1947 (Bombay Act No. LVII of 1947), as in force on the date of this notification in the state of Gujarat with the following modifications, namely:—

In the Bombay Rents, Hotel and Lodging House Rates Control Act, 1947 (Bombay Act, No. LVII of 1947);

(a) for Section 2, the following Section shall be substituted, namely:—

"2(1) It extends to the cantonments in the state of Gujarat.

(2) The Central Government may, at any time by notification, direct that any or all the provisions of this Act shall cease to extend to such area and on such date as may be specified in the notification, and on that date the said provisions shall cease to be in force in such area.

(b) in Section 3 for sub-section (1), the following sub-section shall be substituted, namely:—

"It shall come into force at once".

(c) in Section 4,—

(i) for sub-section (1), the following sub-section shall be substituted namely:—

"(1) Nothing contained in this Act shall apply to:—

(i) any premises within a cantonment belonging to the Government or a Cantonment Board;

(ii) any tenancy or other like relationship created by a grant from the Government in respect of premises within the cantonment taken on lease or requisitioned by the Government; or

(iii) any house within a cantonment which is, or may be appropriated by the Central Government on lease under the Cantonments (House Accommodation) Act 1923 (6 of 1923)"

(ii) sub-section (3) shall be omitted.

(iii) in sub-section (4), clause (b) shall be omitted.
(d) Section 4-A shall be omitted.
(e) In Section 5, after clause (4), the following clause shall be inserted, namely:—
   (“4-A) “local authority includes a Cantonment Board”.
(f) In Section 6, for sub-section (1) and (1A) the following subsection shall be substituted, namely:—
   (1) This part shall apply to premises let for residence, education, business, trade or storage:

Provided that the State Government may, by notification in the Official Gazette, direct that in any of the cantonment areas, this part shall cease to apply to premises let for any of the said purposes: Provided further that the State Government may, by like notification, direct that in any of the cantonment areas, this part shall re-apply to premises let for such of the aforesaid purpose as may be specified in the notification.

(1-A) The State Government may, by notification in the Official Gazette, direct that in the cantonment areas, this part shall apply to premises let for any other purpose.

(g) Section 50 shall be omitted.
(h) Schedule I shall be omitted.